Cancellation of Recovery Certificate No. 9229 of 2026 dated 22.07.2026 issued against Rakeshbhai K Pandya (PAN: CUMPP3101K) in the matter of trading activity in the scrip of ANI Integrated Services Limited

A Recovery Certificate No. 9229 of 2026 dated 22.07.2026, was drawn up by the Recovery Officer against **Rakeshbhai K Pandya (PAN: CUMPP3101K) [Defaulter]** for a sum of Rs.2,13,000/- (Rupees Two Lakh Thirteen Thousand only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non- payment of penalty amount imposed by the Adjudicating Officer vide Order No. Order/AK/DS/2025-26/32082-32109 dated 12.02.2026 against the Defaulter.

Since, the Hon'ble Securities Appellate Tribunal (SAT) vide order dated 04.11.2026 in Appeal No. 388 of 2026 has set aside the said order of AO, Recovery Certificate No. 9229 of 2026 is hereby cancelled in exercise of powered under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 413 of the Income-tax Act, 2025.

RECOVERY OFFICER

Date:06.11.2026

Place: Mumbai

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनिमय बोर्ड
Mumbai
मुंबई